

(Shri Vasant Sathe)

having taken cognisance of the matter. Then, kindly see sub-rule (vi) which reads:

"use the President's name for the purpose of influencing the debate;"

Kindly see the whole basis of this rule. You cannot use the President's name to influence the debate. In fact, our whole case here is that when the Bill was pending in this House, you approached the President to make a reference under article 143 to get an opinion or advice, whatever you may call it, from the highest tribunal of this land, that is, the Supreme Court, which is bound to influence, whether you like it or not, the opinion and the views and the discussion in Parliament on the Bill. So, this is the extraneous view approach; that is one approach. Whether it is the Supreme Court or not, in terms there is not a single case in parliamentary democracy in the world—in England no cases have been reported that have been cited; in India no Bill pending before any Legislature has been referred to the Supreme Court up till now.

MR. SPEAKER: That is not a point of order. You have not raised a point of order.

SHRI VASANT SATHE: I am saying in terms a breach of privilege has been mentioned.

MR. SPEAKER: You have mentioned it.

SHRI VASANT SATHE: You have given your ruling that it cannot be done because the President's name is mentioned, or the Judge's conduct comes in. On these grounds, I beg to submit that under rule 352 also, it cannot be out of order. Now I would like to know on what grounds you are ruling it out of order.

SOME HON. MEMBERS rose—

MR. SPEAKER: No, this is not a debate.

I see no reasons to revise my order. I have given the detailed reasons for my order on this matter earlier. So, I see no point of order in Mr. Sathe's objection.

SHRI SHYAMNANDAN MISHRA: What about Mr. Lakkappa?

MR. SPEAKER: So far as Mr. Lakkappa's point is concerned, I have not examined the matter.

SHRI SHYAMNANDAN MISHRA: He has made his submission to you.

MR. SPEAKER: I have already dealt with it in my order.

SHRI VASANT SATHE: If you have made the order...

MR. SPEAKER: You cannot go on debating while I am deciding. Up to that point I have dealt with in my order. I have sent the order.

SHRI VASANT SATHE: He is not aware of it.

MR. SPEAKER: He need not be. I have sent it to him. I have referred to the matter in the order.

SHRI VASANT SATHE: In response to his notice, if he had got the order, probably he would have read it.

MR. SPEAKER: You have mentioned it, Mr. Sathe. You cannot go on.

Now, Papers to be Laid on the Table.

12.50 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF INDIAN AIRLINES
FOR 1977-78

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Airlines for the year

1977-78, under sub-section (2) of section 37 of the Air Corporations Act, 1953. [Placed in Library. See No. LT-3040/78].

ANNUAL REPORTS OF AND REVIEW ON INDIAN INSTITUTE OF PUBLIC ADMINISTRATION AND INDIAN INVESTMENT CENTRE FOR 1977-78

THE MINISTER OF FINANCE (SHRI H. M. PATEL): I beg to lay on the Table:—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1977-78 together with the Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1977-78. [Placed in Library. See No. LT-3041/78.]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1977-78 together with the Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1977-78. [Placed in Library. See No. LT-3042/78].

REVIEW ON AND ANNUAL REPORT OF HINDUSTAN ZINC, LTD., BHARAT GOLD MINES LTD., AND MINERAL EXPLORATION CORPORATION, LTD., FOR 1977-78

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI KARIA MUNDA): I beg to lay on the Table a copy each of the following papers (Hindi and

English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(1) (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1977-78.

(ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3043/78].

(2) (i) Review by the Government on the working of the Bharat Gold Mines Limited, for the year 1977-78.

(ii) Annual Report of the Bharat Gold Mines Limited for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3044/78].

(3) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1977-78.

(ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-3045/78].

IRON ORE MINES AND MANGANESE ORE MINES LABOUR WELFARE FUNDS RULES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): I beg to lay on the Table a copy of the Iron Ore Mines and Manganese Ore Mines Labour